

| आयकर अपीलीय अधिकरण न्यायपीठ, कोलकाता |
IN THE INCOME TAX APPELLATE TRIBUNAL
"C" BENCH, KOLKATA

BEFORE DR. MANISH BORAD, HON'BLE ACCOUNTANT MEMBER
&
SHRI ANIKESH BANERJEE, HON'BLE JUDICIAL MEMBER

I.T.A. No. 1120/Kol/2023
Assessment Years: 2014-15

Anand Kumar Sharma 50/21, Shree Arvind Road Salkia Howrah - 711106 [PAN: AVMPS0367F]	Vs	Deputy Commissioner of Income Tax, Central Circle - 2(1), Kolkata
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अपीलार्थी/ (Appellant)		प्रत्यर्थी/ (Respondent)
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Assessee by :	Shri Sushil Kumar Pransukha, FCA
Revenue by :	Shri Rakesh Kumar Das, CIT, D/R

सुनवाई की तारीख/Date of Hearing : 30/01/2024
घोषणा की तारीख /Date of Pronouncement: 29/02/2024

आदेश/ORDER

PER DR. MANISH BORAD, ACCOUNTANT MEMBER :

The above captioned appeal is directed at the instance of the assessee against the order of the learned Commissioner of Income Tax (Appeals) - 20, Kolkata, (hereinafter the "ld. CIT(A)") dt. 24/08/2023, passed u/s 250 of the Income Tax Act, 1961 ("the Act") for the Assessment Year 2014-15.

2. At the outset, the ld. Counsel for the assessee submitted that he is not pressing this appeal. The assessee has also filed an application dt. 30/01/2024 via e-mail to this effect, print out of which is kept on record. Accordingly, this appeal is dismissed as not pressed.

3. In the result, appeal of the assessee is dismissed.

Order pronounced in the Court on 29th February, 2024 at Kolkata.

Sd/-

(ANIKESH BANERJEE)
JUDICIAL MEMBER

Sd/-

(DR. MANISH BORAD)
ACCOUNTANT MEMBER

Kolkata, Dated 29/02/2024

30/2/24

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Assessee
2. प्रत्यर्थी / The Respondent
3. संबंधित आयकर आयुक्त / Concerned Pr. CIT
4. आयकर आयुक्त (अपील) / The CIT(A)-
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, कोलकाता/DR,ITAT, Kolkata,
6. गार्ड फाई/ Guard file.

आदेशानुसार/ BY ORDER
TRUE COPY

Assistant Registrar
आयकर अपीलीय अधिकरण
ITAT, Kolkata